

ITEM NO.10

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 2344/2024 in CrI.A. No. 3295/2024

[Arising out of impugned final judgment and order dated 09-08-2024
in CrI.A. No. No. 3295/2024 passed by the Supreme Court of India]

MANISH SISODIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and IA No.237156/2024-MODIFICATION)

WITH

MA 2345/2024 in CrI.A. No. 3296/2024 (II-C)
(FOR ADMISSION and IA No.237185/2024-MODIFICATION)

Date : 22-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Ms. Suchitra Kumbhat, Adv.
Mr. Amit Bhandari, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable in two weeks.
2. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Central Agency.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)